

Complaint regarding selection of over aged employees by SSC

3045. SHRI AVTAR SINGH KARIMPURI: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received complaints from the Members of Parliament and others for selection of over aged employees by Staff Selection Commission (SSC) who were facing charges of embezzlement of Government funds in their parent department;

(b) whether past services of such employees were taken into account without getting No Objection Certificate (NOC) from their parent department of such candidates; and

(c) if so, the details of such complaints and actions taken or proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir. One such complaint was received from Hon'ble Member of Parliament (Lok Sabha). Similar complaint was also received from an individual recently.

(b) As the candidate was within age limit as on crucial date, No Objection Certificate (NOC) was not necessary as per guidelines of the Staff Selection Commission.

(c) Copy of the complaint received from the Hon'ble Member of Parliament has been forwarded to the Commission for examination and comments. The other complaint received from an individual has also been sent to the Commission for appropriate action.

PESB taking interview for posts of CPSEs

3046. SHRI RAM KRIPAL YADAV: Will the PRIME MINISTER be pleased to state:

(a) whether Public Enterprises Selection Board (PESB) is making eligible candidates as per the advertised criteria, ineligible for interview in almost all the selection interview for Board level posts of Central Public Sector Enterprises (CPSEs);

(b) if so, the rule under which it is done; and

(c) the competent authority to frame such rules, the details of provision thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Public Enterprises Selection Board (PESB) follows the laid down eligibility criteria as per job description and the rules and procedures which are reviewed from time to time as per the Government policy on selections to the Board level positions in CPSEs. PESB has fixed a ceiling of 15 candidates for each selection meeting who are taken from CPSEs, Central Organized Services, State PSUs/State Government and Private Sector based on the seniority. In view of it, some candidates, though eligible to be considered for the post, may not be called for the selection interview.

(c) As per Government Resolution dated 3rd March, 1987 as amended from time to time, the Board is responsible for the selection and placement of personnel in the posts of Chairman, Managing Director or Chairman-cum-Managing Director (Level-I) and Functional Director (Level-II) of Public Sector Enterprises (PSEs) as well as posts at any other level as may be specified by the Government. PESB Board lays down criteria for shortlisting the candidates for interview.

GOM to consider measures to tackle corruption

3047. SHRI PARIMAL NATHWANI: Will the PRIME MINISTER be pleased to state:

(a) whether the Group of Ministers set up in January, 2011 to consider measure to tackle corruption has submitted two reports;

(b) if so, the details of the recommendations contained in these two reports;

(c) in what way Government proposes to implement them; and

(d) the details of the progress made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) to (d) A statement containing some of the major recommendations made by the Group of Ministers and the action taken by the Government on these recommendations is given in the Statement.